	1	2	3
13-	श्री बी० एल० शर्मा प्रेम संसद सदस्य,	6-8-91	इस समय नया डिपो खोलना सभव नहीं है।
14.	1, वेस्ट: कोर्ट, जनपथ, नई दिल्ली श्री मदन लाल खुराना संसद सदस्य,	16-8-91	दों केट दुग्ध की स्रापूर्ति बढ़ाई गई है।
15-	एफ-104, कीर्ति नगर, नई दिल्ली श्री सूर्य नारायणयादव, संसद सदस्य, 148, नार्थ एं वेन्यू, नई दिल्ली	16-8-91	दो केट दूध की स्रापूर्ति बढ़ाई गई है ।

Exploitation of Beedi Workers in Uttar Pradesh

853 MAULANA OBAIDULLAH KHAN AZMI: Will the Minister LABOUR be pleased to state:

- (a) whether Government are aware of the untold miseries being unleashed by the owners of Beedi Factories and their Sattedars on Beedi workers in Allahabad region, specially in Mordabad and Gursahai-Ganj in the matter of payment wages, implementation of minimum wages, illegal deduction from wages, etc.:
- (b) whether it is a fact that Ghar Khata workers are not supplied adequate/prescribed quantity of raw material and are forced to produce more beedis than the raw material supplied failing which their wages are deducted at will, and
- (c) if so, what steps Government propose to take to prevent exploitation of beedi workers at the hands of their employers?

THE DEPUTY MINISTER IN THE MINISTRY OF ${ t LABOU_R}$ (SHRI GHATOWAR): (a) PABANSING Implementation of Minimum Wages Act, 1948' and 'Payment of Wages Act 1936' is the responsibility of the State Governments and they are required to take necessary action i the matter wherever contravention are noticed.

to Questions

(b) and (c) A meeting of the re presentatives of State Government. Employees and Employers Union ar the Central Government Officers wa held on 3rd July, 90 under the Chair manship of former Labour Ministe to consider the difficulties faced t beedi workers. One of the poin considered in the Meeting was re garding inadequate supply of ra material. As per decision taken i the said meeting the State Gover ments were requested to set up Ti parite Committee to standardise th for manufacturing material specified number of beedis. Matter being followed up with the Sta Governments as and when specireports complaints in this regard as received.

उत्तर प्रदेश में बीजों की कर्म 854 मौलाना श्रोबैदल्ला

द्धाजमी: क्या कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि ग्रीर पूर्वी उत्तर प्रदेश के गांवों में बीज की नई किस्मों की कमी है;

- (ख) यदि हा, तो इस संबंध में सरकार द्वारा क्या कदम उठाये गये हैं;
- (ग) कदा यह भी सच है कि उत्तर प्रदेश के अधिकांश गांवों में ृषि से संबंधित अधितिक प्रीद्योगिकी नहीं पहुंची है; ग्रीर
- (घ) यदि हां, तो इस संबंध क्या कदम उठाये जा रहे हैं?

मधि मंत्रालय में राज्य मंत्री (श्री मुलापल्लो रामवस्त्रतः (क) जी, नहीं।

(ख) प्रश्न नहीं उठतां।

(ग) ग्रीर (घ) राज्य के तीन ्राषि विश्वविद्यालयों के विस्तार स्कंधों के ग्रालावा ्षि विस्ता किमिनों के माध्यम से क्राधनिक प्रीद्योगिकी के प्रचार के लिए पंच यत स्तर पर प्रक्रिक्षण ग्रीर दौरा कार्यक्रम को बढ़ाया जा रहा है।

Tenure of Cycle Scooter Stands in Government Building

855. SHRI CHATURANAN MISH-RA. Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government have issued circular orders in 1987 regarding tenure of five years of cycle scooter stand contractors for ernment office buildings alongwith the increased rate of parking charges;
- (b) if so, whether these circular orders have been implemented in each Ministry/Office including Railway, Transport, Information and Broadcasting; and
- (c) what are the details of contract awarded in each Ministry according to the above orders?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DE-VELOPMENT (SHRI M. ARUNA-CHALAM): (a) Yes Sir, the contract may be awarded for a period or one to five years.

(b) and (c) The cycle|scooter stand in various buildings are controlled by the respective departments ministries located in the building as per the guideline laid down in the O.M. No. 22011|17|79 Pol. III dated 8th July, 1987. No. statistics in his regard is maintained by the Ministry of Urban Development.

Allotment of Flats in Hire Purchase Scheme under N.P.R.S.

- SHRI SYED SIBTEY RAZI: Will the Minister of URBAN DE-VELOPMENT be pleased to state:
- (a) whether D.D.A. had invited applications for allotment of flats in September, 1979 in different gories under Naw Pattarn Schemes. 1979;
- (b) if so, the details of applications received category-wise with cost fixed category-wise;
- (c) whether D.D.A. has allotted flats under the scheme by holding draws on different dates during the last three years:
- (d) if so the details of allotments made draw-wise, category-wise, locality-wise with percentage of allotment made category-wise during each draw;
- (e) the cost fixed for each flats in each category during the each draw in Hire-Purchase and Cash-down basis during the last three years;
- (f) whether the costs of flats in each category has been increased times and again during the period of 12 years;
- (g) whether further delay in allotment of flats to remaining registered persons would lead to further increase in the costs: and
- (h) if so, the details of steps to be taken to ensure that no further increase in costs is effected?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN VELOPMENT (SHRI M. ARUNA-CHALAM): (a) Yes, Sir.